

High Court of Jammu & Kashmir and Ladakh

(Office of the Registrar General at Jammu)

ORDER

No:- 768 of 2022/RG

Dated:- 12-07-2022

Subject:- Re-framing of seniority of 2003 batch of Munsiffs in compliance with the Judgment dated 27.05.2022 in SWP No. 1350 / 2011 titled Arvind Sharma & ors Vs State and ors

c/w

SWP No. 748/2009 titled Shabir Ahmad Malik and ors vs State of J&K and ors.

Whereas, the petitioners in the above writ petitions (all Sub Judges-belonging to 2003 batch of Munsiffs), feeling aggrieved of their placement in the gradation /seniority list dated 01.06.2010, prepared by the Hon'ble High Court, sought quashing of gradation list and for direction to prepare the gradation list as per merit.

Whereas, the Hon'ble Division Bench of the High Court of Jammu and Kashmir finally disposed of the above captioned petitions by way of a common Judgment dated 27.05.2022. The operative part of the Judgment is reproduced as under:-

15. Having considered the matter in the light of the facts and the law discussed hereinabove, we hold as under:-
- a. *The gradation list dated 01.06.2010 to the extent, and insofar as, it pertains to the selection made by the Public Service Commission for the post of Munsiffs in reference to Notification No.PSC/Ex-2001/64 dated 04.12.2001, is quashed.*
 - b. *The respondent No. 2 is directed to re-frame the seniority list in regard to the selection process for the post of Munsiffs, pertaining to notification dated 04.12.2001, strictly in accordance with merit obtained by the selected candidates in the examination conducted by the Public Service Commission.*
 - c. *Such of the candidates, including the petitioners, who on account of the impugned gradation list were not promoted on time and, therefore, could not gain the requisite experience for appearing in the limited competitive examination in terms of the Jammu & Kashmir Higher Judicial Service Rules, 2009, would be held eligible to take such an examination, if another Civil Judge in the same post but lower in the reframed seniority list was eligible to take such an examination.*

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Whereas, pursuant to the aforesaid Judgment, the inter-se merit of all the appointees of 2003 batch of Munsiffs was communicated by the Department of Law, Justice and Parliamentary Affairs UT of J&K vide communications dated 10.06.2022 and 13.06.2022.

Whereas, the matter, in its entirety, was deliberated upon by the Hon'ble Full Court in its meeting held on 30.06.2022 and now therefore, on the strength of the resolution adopted by the Hon'ble Full Court and in compliance with the Judgment of the Hon'ble Division Bench (Supra), the seniority of 2003 batch of Munsiffs (who are presently in service) is re-framed, as under, as per the merit obtained by them in the selection process:-

S.No.	Name of the candidate/officer	Category
1	Amarjit Singh Langeh	RBA/OM
2	Ms. Sandeep Kour	RBA/OM
3	Amit Kumar Gupta	OM
4	Sandeep Gandotra	OM
5	Anoop Kumar	OM
6	Farooq Ahmad Bhat	OM
7	Shabir Ahmad Malik	OM
8	Arvind Sharma	OM
9	Yash Pal Sharma	OM
10	Imtiyaz Ahmad Lone	OM
11	Amit Sharma	OM
12	Khurshid-ul-Islam	OM
13	Ms. Arti Mohan	OM
14	Ms. Umi Kulsoom	OM
15	Pawan Kumar Sharma	OM
16	Iqbal Ahmad Masoodi	OM
17	Ms. Renu Dogra	SLC/OM
18	Ms. Sudesh Sharma	OM
19	Ms. Spalzes Angmo	ST/OM
20	Adnan Syed	RBA/OM
21	Khem Raj	OM
22	Dinesh Gupta	OM
23	Parvaiz Iqbal	OM
24	Prem Sagar	OM
25	Ms. Archana Charak	OM
26	Abdul Qayoom Mir	OM
27	Manzoor Ahmad Zargar	OM
28	Yahya Firdous Ahangar	RBA
29	Manoj Parihar	RBA
30	Bashir Ahmad Munshi	RBA
31	Raja Mohd. Tasleem	ST
32	Manjeet Rai	SLC
33	Ms. Anjum Ara	RBA
34	Manzoor Ahmad Khan	LAC
35	Ms. Rajni Sharma	RBA
36	Madan Lal	SC
37	Ahsan-ullah Parvez Malik	RBA
38	Vinod Kumar	SC

39	Arun Kumar Kotwal	RBA
40	Sushil Singh	SC
41	Ramesh Lal	SC
42	Mansoor Ahmad Lone	RBA

By order of the Hon'ble Full Court.

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12-7-22
(Sanjeev Gupta)
Registrar General

No: 22216-40/RG/GS

Dated: 12-07-2022

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh.
2. Secretary to Hon'ble Mr. /Mrs. Justice _____
..... for information of their Lordships.
3. Registrar Vigilance, High Court of J&K and Ladakh.
4. Registrar Rules, High Court of J&K and Ladakh.
- ✓ 5. CPC e-Courts High Court of J&K and Ladakh, for uploading the same on the official website of the High Court.
6. Concerned Officers _____
..... for information.
7. Incharge Chief Librarian, High Court of J&K Jammu/Srinagar for information and keeping the record of the same.
8. Order file.

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12-7-22
Registrar General